

File No. 1-90/FSSAI/SP (MS&A)/2009 – Part File 1  
**Food Safety and Standards Authority of India**  
(A statutory Authority established under the Food Safety and Standards Act, 2006)  
(Quality Assurance Division)  
**FDA Bhawan, Kotla Road, New Delhi – 110002**

Dated, the 18<sup>th</sup> July, 2017

**NOTICE**

**Subject: Amendment to Clause '7' of Rule 2.4.2 of Food Safety and Standards Rules, 2011 – reg.**

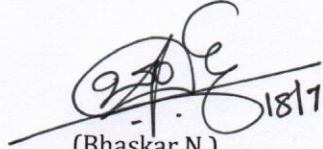
The Food Safety and Standards Authority of India have brought the Manuals of Method of Analysis for different food product categories. These Manuals have been approved by Scientific Panels, Scientific Committee and Food Authority.

2. It has been observed that the laboratories are following any of the methods of analysis prescribed by national or international agencies, as per their choice.

3. In order to have uniform method of analysis adopted by all the stakeholders, FSSAI proposes to amend the clause '7' of Rule 2.4.2 of the Food Safety and Standards Rules, 2011 with the following substitution, namely:

“The manuals of the method of analysis, as amended/adopted by the Authority from time to time, shall be used for analyzing the samples of food articles. However, in case the method for analyzing any parameter is not available in these manuals, a validated method of analysis prescribed by internationally recognized/analytical/regulatory agencies, shall be adopted by the Authority”.

4. The objections or suggestions, if any, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi- 110002 (or by email at [labs@fssai.gov.in](mailto:labs@fssai.gov.in)) within 45 days of the issue of this notice.

  
(Bhaskar N.)  
Advisor (QA)